

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, CALCUTTA

LIBRARY

O.A. 350/01451/2015

Order dated: 08.02.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

ATANU CHAKRABORTY

VS.

UNION OF INDIA & ORS. (Posts)

For the Applicant : Mr. S.S. Roy, Counsel

For the Respondents : Mr. Roychowdhury, Counsel

O R D E R (Oral)

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. It is the specific grievance of the applicant that despite scoring 50 merits points he was left out from grant of appointment although a person who scored as low as 26 merit points was granted appointment. The name of such person being Pradip Kr. Adhikary son of Late Arabinda Adhikary would be evident from the Annexure A-9 to the

O.A.

3. Such claim has been dispelled by Ld. Counsel for the respondents who submitted that the applicant scored 42 merit points. However, Ld. Counsel for the respondents assured that the applicant would be considered for employment assistance on compassionate ground in the next CRC meeting to be held shortly.

4. Be that as it may, since the applicant scored much above the said Pradip Adhikary Kr. Adhikary, he deserved to be considered appropriately and in accordance with law.

5. The respondents should also indicate why Pradip Kr. Adhikary was appointed with such less scoring points while others high above him in terms of merit points were left out.

6. In view of the assurance made at the Bar by the Ld. Counsel for the respondents, the O.A. is disposed of with a direction upon the respondents to place the matter before the next CRC. The result of the CRC be intimated to the applicant along with a speaking order on the comparative assessment of all candidates placed before the said CRC, within 1 month of such meeting.
7. Needless to mention that if the applicant is found eligible he shall be extended appropriate benefits.
8. The respondents while issuing speaking order would also explain the case of Pradip Kr. Adhikary as aforesaid.
9. The O.A. is accordingly disposed.
10. No order as to costs.

Banerjee
(Bidisha Banerjee)
JM

drh